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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O.A.NO. 392 OF 2013
Cuttack this the 28th June, 2013

CORAM

HON'BLE SHRI R.C.MISRA, MEMBER(A)

Shri Harish Chandra Mallick, aged about 30 years, S/o. late Radhashyam Mallick, At/PO-Ratnagiri, Dist-Jajpur, at present working as a Casual Worker at Ratnagiri, Archaeological Survey of India site (Horticulture Division-IV), At/PO-Ratnagiri, Dist-Jajpur, Odisha

...Applicant

By Advocate(s)-Mr.B.P.B.Bahali

-VERSUS-

1. Union of India represented through
The Secretary, Ministry of Culture, Govt. of India, Shastri Bhawan, New Delhi-110 001
2. Director General, Archaeological Survey of India, Janpath, New Delhi-110 011
3. Chief Horticulturist, Archaeological Survey of India, Eastern Gate, Taj Mahal, Agra-282 001, Utter Pradesh
4. Dy. Superintending Horticulturist, Archaeological Survey of India, Division-IV, Satyanagar, Bhubaneswar-07, Dist-Khurda, Odisha

...Respondents


By Advocate(s)-Mr.L.Jena

ORDER(Oral)HON'BLE SHRI R.C.MISRA, MEMBER(A)

Heard Shri B.P.B.Bahali, learned counsel for the applicant and Shri L.Jena, learned Addl. Standing Counsel, on whom a copy of this O.A. has been served, appearing for the Respondents.

2. In the present case, the applicant, who is a Casual Worker working at Ratnagiri under the Archaeological Survey of India Site (Horticulture Division) had made a prayer to the authorities for conferring on him 1/30th status. The learned counsel for the applicant has also submitted that similar matters came up before this Tribunal wherein the Tribunal has directed the concerned respondents to consider the pending representation. In the present case, the applicant has made a prayer to the Director General, Archaeological Survey of India (Res.No.2), with a copy to Deputy Superintending Horticulturist, Bhubaneswar Circle (Res.No.4) on 4.1.2013, agitating his claim and the said representation is placed at Annexure-A/2 of this O.A.

3. Shri L.N.Jena, learned ACGSC representing the Respondents submits that Respondent No.4 is competent to take a decision on the representation of the applicant.

4. Taking into consideration the submissions made by the learned counsel for the parties, I direct the Director General, ASI (Respondent No.2) and Dy. Suptd. Horticulturist, BBSR(Res.No.4) to consider and dispose of the representation dated 4.1.2013, keeping in mind the eligibility of the applicant and the rules in



force and pass a reasoned and speaking order, which should be communicated to the applicant within a period of sixty days from the date of receipt of this order.

5. With the above observation and direction, this O.A. is disposed of at the stage of admission itself. No costs.

6. Send a copy of this order along with paper book of the O.A. to Respondents No. 2 and 4 by Speed Post at the cost of the applicant, for which Shri Bahali undertakes to file the postal requisites by 26/6/2013. *01.07.* *R.*

Free copy of this order be made over to the learned counsel for both the sides.

R.
(R.C.MISRA)
MEMBER(A)
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